

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

6. CONT.A./02(MB)2024
IN
CP/217(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Mrs. Pradnya M. Bagde
Vs.
Express Way Truck Terminus Pvt. Ltd.

Section 58(3), 59, 241(1), 242(4), 244(1), 339, 340 & 425 of Companies Act, 2013

ORDER

1. Mr. Gaurav Joshi, Ld. Senior Counsel a/w Ms. Neeta Jain and Mr. Akshay Pawar i/b Mr. Kunal, for the Petitioner present. Mr. Mr. Jai Deepak, Ld. Counsel for the Respondent No.2 present. Mr. Anuj Tiwari, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Respondent submits that they had send an e-mail dated 20.12.2023 attaching the tally data. At the beginning of arguments, Ld. Senior Counsel for the Petitioner submitted that they have not received any email dated 20.12.2023. Thereafter, Ld. Senior Counsel further submits that the email was received but he is unable to open the attached documents.
3. Ld. Counsel for the Respondent is directed to once again send readable file of the tally data to the Petitioner. Counsel for the Respondent submits that they will provide tally data once again to the Petitioner. Recording the undertaking given by the Respondent, the present Company Application i.e. 02/2024 is **disposed of**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)